

Company promoted by IDFC Private Equity, GSPCL and Government of Andhra Pradesh, submitted an application for grant of authorization for a 188 km common carrier pipeline from Yanam to Vishakhapatnam. PNGRB asked KGGNL to submit an Expression of Interest (EoI) in accordance with the relevant Regulations, if they were interested in seeking grant of authorization from the PNGRB. However, no such EoI has been submitted to PNGRB.

Andhra Pradesh proposals with Ministry of P. & N. G.

3294. SHRI NANDI YELLAIAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total number of proposals of the Andhra Pradesh Government pending with the Ministry;
- (b) the details of each such project;
- (c) the reasons for delay in giving clearance to each of these projects; and
- (d) by when these are likely to be given clearance?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Government of Andhra Pradesh has requested for allocation of 8 million metric standard cubic meters per day (mmscmd) of gas for 2100 MW Combined Cycle Power Project at Nedunur village of Karimnagar District of Andhra Pradesh.

(c) and (d) Empowered Group of Ministers (EGoM) has decided that allocation of gas from KG-D6 fields will be done to the proposed power project, subject to availability, at the time of commencement of production.

Tax holidays on oil and gas

3295. SHRI DHARAM PAL SABHARWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the New Exploration Licensing Policy (NELP)-I to VII has provided tax holidays both on oil and gas without any exceptions;
- (b) whether bidders had also submitted bids on explicit commitment on availability of seven years tax holidays on commercial production of both oil and gas under NELP-I to VII;
- (c) if so, the reasons for withdrawing tax holidays now; and
- (d) whether Government would clarify its stand on tax holidays on NELP-I and NELP-VII to avoid adverse impact on future exploration programme; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) As per provisions of Production Sharing Contracts (PSCs) signed under various rounds of New Exploration Licensing Policy (NELP) *i.e.* NELP-I to NELP-VII, Company (ies) are eligible for benefits available under the provisions of Income-tax Act,